

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.4**

**New IA/386/ND/2023 IN IB/364/ND/2019**

**IN THE MATTER OF:**

M/s Jasmeet Associates	...	Applicant
Versus		
Shri Ganesh Fire Equipments Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 19.01.2023**

**Coram:**

**Mr. P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator	:	Mr. Markandey Kumar Singh, proxy counsel for Mr. Iswar Mohapatra, Adv.
For the Respondent	:	

**ORDER**

**IA/386/ND/2023**

Heard the submissions made by the Ld. Counsel for the Liquidator. This is the fourth quarterly progress report for the quarter ended on 31st December 2022 under Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 for the period from 01st October 2022 to 31st December, 2022. The same is taken on record with all just exceptions. Accordingly, the present application i.e. IA/386/ND/2023 stands disposed of.

**Sd/-  
DR. BINOD KUMAR SINHA,  
MEMBER (TECHNICAL)**

**Sd/-  
P.S.N. PRASAD,  
MEMBER (JUDICIAL)**